THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING; THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRAKASH JAVADEKAR): Mr. Deputy Chairman, Sir, your honour had directed the Government, therefore, this Statement has been made.

MR. DEPUTY CHAIRMAN: Yes. The entire House demanded that a statement should be there. So, it is the Statement on demand. यह तो ऑन डिमांड है। It is all right.

PRIVATE MEMBERS' BILLS

MR. DEPUTY CHAIRMAN: Now, the Medical Consultancy and Other Services (Rationalization of Fees) Bill, 2013, Shrimati Renuka Chowdhury; not present. Shri Shantaram Naik, please.

The Representation of Peoples (Amendment) Bill, 2014 (Amendment of Sections 29A and 30)

SHRI SHANTARAM NAIK (Goa): Sir, I move for leave to introduce a Bill further to amend the Representation of the Peoples Act, 1951.

The question was put and the motion was adopted.

SHRI SHANTARAM NAIK: Sir, I introduce the Bill.

The Constitution (Amendment) Bill, 2014 (Amendment of Article 324)

SHRI SHANTARAM NAIK (Goa): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI SHANTARAM NAIK: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Now, the Constitution (Amendment) Bill, 2014 (amendment of article 151), Dr. T. Subbarami Reddy; not present. Then, the Central Vigilance Commission (Amendment) Bill, 2014, Dr. T. Subbarami Reddy; not present.

Then, the Accident Affected Persons (Equal) Compensation Bill, 2014, Shri Prabhat Jha; not present. The National Himalayan Region Environment Protection and